

Indian joint ventures abroad, the interest rates are determined by the market forces and there is no uniformity of interest rates and advances.

(c) In view of the confidentiality provision that exists between a banker and his constituents, the rate of interest charged on advances, which is an integral part of the terms and conditions of advances, cannot be divulged. Since these loans were given as Foreign Currency loans by some branches outside Indonesia, these rates are bound to be different from rates on loans sanctioned by Indonesian banks in Indonesia in local currency.

(d) Reserve Bank of India has reported that the question of making involvement of a local bank compulsory in the financing of joint ventures abroad by branches of Indian banks is under examination of Reserve Bank of India.

Collaboration for Import of Technology

2150. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be

pleased to state what are the names of the countries whose collaboration has been sought for import of technology and know-how for production and for export, including those where buy-back arrangements are possible, giving details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND THE MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): During the last three years (1984-86), foreign collaborations have been approved for import of technology, design, drawings, etc. from over fifty countries as per the statement-I given (See below).

Approvals for foreign collaboration have also been given for units established for 100 per cent export units. Number of such approvals for the years 1984, 1985 and 1986 is also given in the statement-II (See below). Some of these approvals have buy-back arrangements.

Statement-I

FOREIGN COLLABORATION APPROVALS

Countrywise distribution for 1984, 1985 and 1986

S.No.	Name of the country	1984	1985	1986
1	Argentina	1
2	Australia	2	7	7
3	Austria	8	14	19
4	Bahamas	..	1	..
5	Bahrain	1	1	1
6	Belgium	5	10	6
7	Bermuda	1	1	..
8	Brazil	1	1	..
9	Bulgaria	4	..	1
10	Canada	8	18	15

S.No.	Name of the country	1984	1985	1986
11	Cyprus	..	1	..
12	Czechoslovakia	1	6	4
13	Denmark	6	12	6
14	Dubai	..	1	2
15	Egypt	1
16	Farao Island	..	1	..
17	Finland	2	5	5
18	France	38	63	40
19	F.R.G.	132	187	188
20	G.D.R.	11	12	5
21	Holland	7
22	Hong Kong	2	5	10
23	Hungary	6	2	2
24	Ireland	1	1	..
25	Italy	37	59	58
26	Japan	78	111	111
27	Jordan	..	1	..
28	South Korea	..	8	15
29	Kuwait	..	1	..
30	Liberia	..	1	..
31	Luxemburg	1	..	1
32	Malaysia	2
33	Mexico	..	2	1
34	Netherland	14	18	17
35	New Zealand	1
36	Norway	5	3	6
37	Poland	1	2	2
38	Portugal	..	2	..
39	Romania	1	..	2
40	Singapore	3	6	3
41	Saudi Arabia	1
42	Spain	2	3	8
43	Sri Lanka	..	2	..

S.N.	Name of the country	1984	1985	1986
44	Sweden	14	32	30
45	Switzerland	30	44	32
46	Taiwan]	4	7	7
47	Thailand	2	1	..
48	U.A.E.	1	1	..
49	U.K.	123	149	134
50	U.S.A.	144	129	203
51	U.S.S.R.	1	4	5
52	Yugoslavia	6	..

Statement-II

Foreign Collaboration Approvals in 100% Export-Oriented Units for the year 1984, 1985 and 1986

Year	No. of Cases Approved with Foreign Collaborations.
1984	16
1985	14
1986	9

Bofors offer to furnish Information

2151. SHRI PRAMOD MAHAJAN:
Will the Minister of DEFENCE be pleased to state:

(a) whether the Prime Minister has stated that offer of Bofors Vice-President, Mr. Bredin for a delegation to provide to Government information about payments made in the Howitzer deal was not accepted because he felt that Bofors would not be providing useful information and that the payments so made were in respect of the agent's global commissions;

(b) whether the Bofors Audit Report mentions one agent/person or a number of them and whether the payments made refer to the Rs. 1700 crores deal only or other global deals also; and

(c) whether on July 15, the Ombudsman in Sweden has called for a criminal investigation into charges that Bofors had paid bribes to Indian to obtain the Howitzer contract and their Chief Prosecutor has stated that he would order an investigation into the manner in

which Bofors secure an Indian contract; if so, what is India's reaction thereto?

THE MINISTER OF DEFENCE (SHRI K. C. PANT): (a) While Bofors, when queried, felt that a visit by a delegation of the Company may be feasible, there was no offer from the Company, nor was there any definite indication, that such a delegation would provide the specific information being sought by Govt. Having regard to this position and keeping in view the fact that a joint Parliamentary Committee was likely to be set up to investigate the matter, it was decided that it would be appropriate to emphasise on Bofors the need to furnish, through a written reply, the entire information already asked for.

(b) A copy of the Swedish National Audit Bureau Report is enclosed as Annexure (See Appendix CXLII, Annexure No. 94).

(c) No communication from the Swedish Government or any of its agencies has been received in the matter.